

Central Administrative Tribunal
Principal Bench, New Delhi

O.A. No. 2473/2016

New Delhi, This the 27th day of July, 2016

Hon'ble Mr. Justice M. S. Sullar, Member (J)
Hon'ble Mr. V. N. Gaur, Member (A)

Ajab Singh, S/o. Late Kalu Ram,
R/o House No. 6, Gali No. 04,
Hanuman Nagar,
(Near BLC Adarsh Public School),
Nahar Park, Kheri Road,
Old Faridabad, Haryana.

....Applicant

(By Advocate : Mr. V. K. Malhotra with Mr. V. N. Sharma)

Versus

1. The Vice Chairman,
Delhi Development Authority, Delhi,
I.N.A, Vikash Sadan, New Delhi.
2. The Lieutenant Governor,
Government of N.C.R.,
Delhi.

...Respondents

O R D E R (O R A L)

Justice M. S. Sullar, Member (J) :

At the very outset, learned counsel intends to withdraw the Original Application (O.A,) to enable the applicant, to file a fresh O.A along with the application for condonation of delay, on the same cause of action.

2. Therefore, the O.A is dismissed as withdrawn, with the aforesaid liberty, as prayed for.

(V. N. Gaur)
Member (A)

(Justice M. S. Sullar)
Member (J)

/Maya/